

ITEM NO.36

OUT TODAY
COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5650/2019

(Arising out of impugned final judgment and order dated 01-02-2019 in CRLA No. 4723/2005 passed by the High Court Of Judicature At Allahabad)

RAJESH KUMAR GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 83587/2019 - EXEMPTION FROM FILING O.T.

Date : 08-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Puneet Varshney, Adv.
Mr. Tarun Gupta, AOR
Mr. Ashok Kr. Upmanu, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Ajay Vikram Singh, AOR
Ms. Priyanka Singh, Adv.
Mr. Kamlesh Anand, Adv.
Mr. Aakash Kapoor, Adv.
Ms. Daisy Hannah, Adv.
Ms. Kanika Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

We are informed that the appellant has been in custody for more than 15 years.

In view of the aforesaid, we grant bail to the appellant on terms and conditions to the satisfaction of the trial Court.

Order out today.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER